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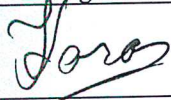
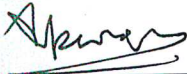
**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH**

**PRESENT: HON'BLE SHRI RATAKONDA MURALI- MEMBER JUDICIAL
HON'BLE SHRI NARENDER KUMAR BHOLA- MEMBER TECHNICAL**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 24.10.2019 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB) No.263/9/HDB/2019
NAME OF THE COMPANY	Safeway Realtors And Developers Pvt Ltd
NAME OF THE PETITIONER(S)	Cdr. S. K. Naresh
NAME OF THE RESPONDENT(S)	Safeway Realtors And Developers Pvt Ltd
UNDER SECTION	9 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Karan Pandey	Adv.		
Apurva Groichale	Adv.		

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

ORDER

Counsel for operational creditor is present.

He reported that notice was served to the corporate debtor through email. Earlier notice was served to the corporate debtor which was returned with endorsement addressee left. Counsel reported that notice was ^{sent} served to the same address available in the MCA Website.

In this case notices were taken to the corporate debtor several times. Since notice issued to the corporate debtor to the address available in the MCA Website was not served and was returned with endorsement that address left. Notice was served to the email address of the corporate debtor.

Notice is held sufficient. Therefore corporate debtor is treated as absent, holding the service as sufficient.

Counsel is directed to suggest the name of the IRP and his consent in Form-2. List it on 01.11.2019.



